

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 2036/2022

THUPILI RAVEENDRA BABU .. APPELLANT(S)

VERSUS

COMPETITION COMMISSION OF INDIA
& ORS. .. RESPONDENT(S)

O R D E R

Having heard learned counsel for the appellant, we are not inclined to entertain the appeal.

The appeal is, accordingly, dismissed.

However, the dismissal of the appeal will not come in the way of the appellant approaching the appropriate legal forum to adjudicate the controversy.

.....J.
[SANJAY KISHAN KAUL]

.....J.
[M.M. SUNDRESH]

NEW DELHI,
APRIL 04, 2022.

ITEM NO.7

COURT NO.6

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 2036/2022

THUPILI RAVEENDRA BABU

Appellant(s)

VERSUS

COMPETITION COMMISSION OF INDIA & ORS.

Respondent(s)

(FOR ADMISSION
IA NO. 48729/2022- PERMISSION TO FILE ADDITIONAL FACTS AND
DOCUMENTS)

Date : 04-04-2022 This appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Appellant(s) Mr. Samir Agrawal, Adv.
Mr. Amarjeet Singh, AOR
Ms. Divya Verma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The appeal is dismissed in terms of the
signed order.

Pending application stands disposed of.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)

[Signed order is placed on the file]